

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 255 of 2014

Dated : 28th January, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Damodar Valley Corporation

...Appellant(s)

Versus

Jharkhand State Electricity Regulatory Commission

...Respondent(s)

Counsel for the Appellant : Mr. M. G. Ramachandran, Ms. Ranjitha
Ramachandran and Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Farrukh Rasheed
Mr. Amit Kapur, Mr. Vishal Anand and
Mr. Tanmali Manikala

ORDER

Mr. M. G. Ramachandran, learned counsel for the appellant has completed his arguments. Mr. Amit Kapur appeared in response to a public notice, on behalf of the Maithon Power Ltd., and submits that the appellant DVC has been restrained from purchasing power from Maithon Power Ltd. by one of the orders of the State Commission. The said order of the State Commission, where the DVC has been directed not to purchase power from Maithon Power, is a subject matter of challenge in Appeal No. 272 of 2015 which is fixed before another Bench. Hence, the parties are at liberty to raise the matter regarding preventing DVC from purchasing power from Maithon Power in Appeal No. 272 of 2015. Thus in the present appeal we are confined only to the points raised by the appellant.

We have heard Mr. Farrukh Rasheed, advocate on behalf of the State Commission and he has concluded his arguments. Mr. M.G. Ramachandran has also been heard in rejoinder submission and he has concluded his arguments today.

Judgment reserved.

**(I. J. Kapoor)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/dk